

employed 20 or more persons for at attracting the provisions of the Act is therefore not definite. A proposal is under consideration of Government to amend the Act suitably to clarify the position.

Setting up of Public Undertakings in Madhya Pradesh

4179. DR. VASANT KUMAR PANDIT : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government of Madhya Pradesh was requested to identify places viable for Techno-Economic Surveys and locating Central Public Sector Undertakings ;

(b) if so, the response of the State of Madhya Pradesh to the above proposal;

(c) whether it is a fact that the Madhya Pradesh Government has already recommended areas for public sector undertakings based on raw material available ; and

(d) if so, the decision taken by the Government on the proposals made by Madhya Pradesh Government ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT GHANANA) : (a) to (d). A feasibility report on "Bastar Forest Development Project Resource Utilisation alternative" which the State Government of Madhya Pradesh have got prepared with the assistance of World Bank, has identified a number of alternative industrial development in the area viz. Saw Mill, Plywood Mill, Paper Mill etc. The report is under examination of the Madhya Pradesh Government particularly with reference to tribal and ecological aspects before taking up consideration of economic viability of industrial projects.

Request by Former Chairman of Hindustan Photo Film for Public enquiry

4180. SHRI K.A. RAJAN : Will the Minister of INDUSTRY be pleased to state :

(a) whether the former Chairman of Hindustan Photo Films, had requested the Union Government to order a public enquiry against himself as also the present Managing Director;

(b) if so, whether such an enquiry was ordered ; and

(c) if so, the details there of ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT GHANANA) (a) : Yes, Sir.

(b) and (c) . In accordance with the normal practice, in the first instance, the former part-time Chairman of Hindustan Photo Films Manufacturing Co. has been requested to give his comments on specific allegations. Further course of action to be taken will be decided after taking into account these comments. As regards the complaints against the Managing Director, the allegations have been enquired into and not found to be substantiated.

Introduction of Bills; Ordinance on Detention of Citizens without Trial in States

4181. SHRI JYOTIRMOY BOSU : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the names of States and Union Territories who have been allowed to promulgate ordinance or enact legislation or introduce Bills providing for detention of citizens without trial ;

(b) the salient features of each of the ordinance, Bills and Acts ; and

(c) the reasons why the concerned State Governments or administration of Union Territories took this step ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. VENKATASUBBAIAH) (a) According to the information obtained from State Governments, the State of Jammu and Kashmir, Madhya Pradesh and Maharashtra have passed Bills/promulgated Ordinances. Replies from Meghalaya and Uttar Pradesh are awaited. The question of Union Territories enacting such legislation does not arise. However, the Assam Preventive Detention Act, 1980 (No. 5 of 1980) was enacted on 19-7-80 during President's Rule. The Manipur Preventive Detention Ordinance (No. 1 of 1980) promulgated on 28-4-80 has ceased to operate with effect from 14-11-1980.

(b) and (c) . Information regarding Jammu and Kashmir, Madhya Pradesh and Maharashtra is given in the statement.

Statement

(i) Madhya Pradesh :

Madhya Pradesh Rajya Suraksha Tatha Lok Vyawastha Vidheyak 1980 (No. 22 of 1980) was passed on 20-9-1980, valid for three years from